

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.239 - IA/494(AHM)2024
in
CP(IB)/337(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Maharashtra
V/s
Jaydeep Palani
(Personal Gaurantor of DNP Foods Limited)

.....Applicant

.....Respondent

Order delivered on: 03/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manoj Kumar Mishra, Adv.
For the PG : Mr. Jaydeep Palani, party in person
For the FC : Raina Birla, Adv.

ORDER

IA/494(AHM)2024

Mr. Jaydeep Palani, party in person appears for personal guarantor and submitted that he is unable to upload the reply. He is directed to file the reply and serve copy of reply to the applicant and Financial Creditors on their email or official address. RP directed to file a rejoinder, if any. Ld. Counsel for the Financial Creditor submitted that she does not want to file reply and accepts the RPs report.

List for filing reply on 14.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)